IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 30322 OF 2025

Between:

Pulluri Krishnamurthy, S/o Pulluri Laxminarayana, Aged about 63 Years having Address, 5-2-60 and 61, Pedda Bazar, Sircilla, Rajanna District, Telangana-505301, Telangana, 505301.

...PETITIONER

AND

1. The Union of India, Represented by its Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi- 110001.
2. The Commissioner of Central Tax, Central Excise and Service Tax, Medchal GST Commissionerate, 11-04-6498, Lakdi-Ka-Pul, Hyderabad- 500004.
3. The Assistant Commissioner of Central Tax, Central GST, Karimnagar CGST Division, H.No.8-7-296/1, Hanuman Nagar, Karimnagar-505001.
4. The Assistant Commissioner of Central Tax, Circle-IV, Hyderabad Audit -II Commissionerate, NGOs Colony Road, Hanmkonda, Warangal-506001.
5. The Superintendent of Central Tax, Circle-IV, Group 42, Hyderabad Audit - II Commissionerate, NGOs Colony Road, Hanmkonda, Warangal-506001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a direction or Order, more particularly in the nature of a writ of Mandamus or any other appropriate Writ, declaring the Orders in DRC-07s vide Reference Nos. ZD3612230353830, ZD361223035734J and No. ZD361223035746E, all dated 19/12/2023, as non-est and void ab-initio, without jurisdiction, illegal, arbitrary, and violative of Articles 19(1) (g) and 300A of the Indian Constitution

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant an interim stay relief to restrain the Respondents from initiating any action to recover the demands confirmed under the impugned Orders in DRC-07s vide Reference No. ZD361223035383O, ZD361223035734J and No. ZD361223035746E, all dated 19-12-2023 pending disposal of this writ petition

Counsel for the Petitioner: SRI. M.UMASHANKAR

Counsel for the Respondent No. 1: SRI N. BHUJANGA RAO
Deputy Solicitor General of India

Counsel for the Respondent Nos. 2to5: SRI DOMINIC FERNANDES,
SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.30322 of 2025

ORDER:

Learned counsel Sri M.Uma Shankar appears for the petitioner.

2. This writ petition has been filed with the following prayer:

> "For the reasons stated in the accompanying affidavit, therefore it is prayed that this Hon'ble Court may be pleased to issue a direction or Order, more particularly in the nature of a writ of Mandamus or any other appropriate Writ, declaring the Orders in DRC-07s vide Reference Nos.ZD3612230353830, ZD361223035734J and No.ZD361223035746E, all dated 19-12-2023 as non-est and void ab-initio, without jurisdiction, illegal, arbitrary and violative of Articles 19(1)(g) and 300A of the Indian Constitution, and/or pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. Learned counsel for the petitioner seeks permission to withdraw the writ petition with liberty to the petitioner to file a fresh writ petition.

4. The writ petition is, therefore, dismissed as withdrawn with the aforesaid liberty. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. M.UMASHANKAR, Advocate [OPUC]
2. One CC to SRI. N. BHUJANGA RAO, Deputy Solicitor General of India [OPUC]
3. One CC to SRI. DOMINIC FERNANDES, SC FOR CBIC [OPUC]
4. Two CD Copies

B M
BS

HIGH COURT

DATED:08/10/2025



ORDER

WP.No.30322 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

27/10/25